## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.543/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name of the Company Under Section		SBER Bank -Versus- Varrsana Ispat Ltd. 7 IBC		
	GYANENDRA ADVOCATE	KUMAR,	PETITIONER	Capril 20/20/20/
SHIKHA TANDON, ADVOCATE		PETITIONER	Shike	
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5	AURHIK	CHONDHUR	LY, Adv.	
(	DRIPTO	MAJUMDA	R, Adv.	

## ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party.

Ld. Counsel for the petitioner informed that there is a typographical error at page 7 of the petition, so he wants to file supplementary affidavit and sought leave of the Court for the same. Prayer is allowed. Supplementary affidavit may be filed within 3 days with a copy in advance to the opposite party. Thereafter rejoinder may be filed within 7 days with a copy in advance to the opposite party.

List on 07/11/2017 for admission.

(Jinan K.K.)

Member (J)

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(Vijai Pratap Singh) CATHANKO BINDERTY, SE ADJ Member (J)